

Government of India
Ministry of Finance
Department of Revenue
LOK SABHA
UNSTARRED QUESTION NO. 4821
TO BE ANSWERED ON MONDAY, MARCH 23, 2020
CHAITRA 3, 1942 (SAKA)

TAX ASSESSING OFFICERS

†4821. SHRI MAHABALI SINGH:

Will the Minister of FINANCE be pleased to state:

(a) whether the tax assessing officers have been granted statutory jurisdiction to recover the payment of outstanding taxes from individual corporates but the Government is not having any record of the outstanding amount against the individual corporates;

(b) if so, the details thereof; and

(c) the strategy made by the Government in this regard in the absence of information regarding the outstanding taxes of individual corporates so that the outstanding taxes could be recovered?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI ANURAG SINGH THAKUR)

(a) & (b):

Indirect Taxes

There is statutory procedure enumerated in Customs Act, 1962, Finance Act, 1994, Central Excise Act, 1944 and CGST Act, 2017 by which proper officers have been empowered to recover the payment of outstanding taxes from any person, including individual corporates, within their jurisdiction.

Direct Taxes

The Tax Assessing Officers have the statutory authority and responsibility to recover the payment of outstanding taxes from individual corporates as provided in Chapter XVII-D of the Income tax Act, 1961. It is not correct that the Government is not having any record of the outstanding amount against the Individual corporates.

(c) The question does not arise in view of the reply above.
